

mended that Container Freight Stations and Inland Container Depots should be set up at viable locations.

13. Road transport sector should get soft finance for procurement of chassis, trailers and multi-axle units. It was also recommended that income tax incentives should be available to indigenous MTOs on the same lines as shipping companies.

14. Movement of air cargo from hinterland to airports should be promoted through palletisation and containerisation wherever feasible.

15. All sub-systems of transport and other allied agencies should address themselves to the task of minimising costs to the maximum extent possible.

#### **Pending cases in Supreme Court and High Court**

1790. SHRI MUKUL BALKRISHNA  
WASNIK:  
SHRI M.C. REDDY:  
SHRI VIJAY NAVAL PATIL:  
SHRIMATI GIRIJA DEVI:  
SHRI V. DHANANJAYA  
KUMAR:  
SHRIMATI CHANDRA  
PRABHA URS:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases pending in the Supreme Court and various High Courts, as on December, 31, 1991, Court-wise:

(b) the number of cases filed in the Supreme Court during 1991;

(c) the number of cases disposed of during the above period;

(d) whether the Government have any

plans to reform the existing judicial system in the country;

(e) if so, the details thereof; and

(f) the steps taken by the Government for expeditious disposal of pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The available information is furnished in the Statement attached.

(b) 42215.

(c) 93102

(d) to (f). The various recommendations made by the Arrears Committee, which examined the problem of arrears in the High Courts, covering various aspects like jurisdictional and procedural modifications/improvements in the judiciary, setting up of specialised bodies such as tribunals/commissions to deal with specific types of cases, improvements in infrastructural facilities including modernisation of office equipment in Courts, allocation of more funds to the judiciary, improvements in day to day working of the Courts etc. have been commended to all concerned Central Ministries, the State Governments and High Courts for necessary follow-up action. Besides, the Judge-strength has been increased from time to time. The various Courts have taken suitable steps such as grouping of cases involving common questions of law, giving priority to cases requiring quick disposal, constitution of specialised benches, etc.

The Benches have been so constituted in the supreme Court that they function for a longer period and work so allocated that similar matters are posted before the same Bench.

**STATEMENT***Pending Cases in Supreme Court & High Courts*

<i>Name of the Court</i>	<i>No. of cases pending as on 31.12.91</i>
Supreme Court	134221
<i>Name of High Courts:</i>	
Rajasthan	91578
Delhi	134053
Punjab & Haryana	97757
Karnataka	99067
Gujarat	91156
Sikkim	72 *
Himachal Pradesh	13029 *
Bombay	170574 *
Andhra Pradesh	76314
Allahabad	568847 *
Guwahati	22499
Madhya Pradesh	70096
Patna	47777 as on 31-12-1990
Orissa	33303 as on 31-12-1990
Madras	236579 as on 31-12-1990,
Kerala	73411 as on 31-12-1990
Calcutta	200528 as on 30-6-1990
Jammu & Kashmir	42099 as on 31-12-1989

\* Position as on 31-7-1991

\*\* Position as on 30-6-1991.